

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

M.A. No.186/2018

in

Un-numbered Competition Appeal (AT) No. ___/2018
(F.No.22/09/2018/NCLAT/UR/71

In the matter of:

Dakshay Thakkar Appellant

Versus

Competition Commission of India & Ors. Respondents

Appearance: Shri Vaibhav Gaggar, Advocate for the Appellant

22.10.2018

This is an application to extend the time granted for curing the defects.

2. The facts mentioned in the Miscellaneous Application in short is that the Memo of Appeal was filed on 22.09.2018 and the Office after scrutiny of the Memo of Appeal on 25.09.2018 intimated the defects on the same day and the Memo of Appeal was returned to the Appellant on 27.09.2018. It is further submitted that since the Office of the Appellant was situated at Ahmedabad, Gujarat and during that period the authorised signatory of the Appellant was travelling and so, the defects could not be cured within the time, so, there is delay of four days, hence, same may be condoned.

3. Heard learned Lawyer appearing for the Appellant, perused the averments made in the Miscellaneous Application as well as report of the Office.

4. Learned Lawyer appearing for the Appellant submitted that since the Office of the Appellant is situated at Ahmedabad, Gujarat and the authorised signatory of the Appellant was travelling, hence,

the defects could not be cured within the stipulated period, so, delay in re-filing the Memo of Appeal may be condoned.

5. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the Miscellaneous Application, the delay in re-filing the Memo of Appeal is hereby condoned.

6. Let the case be listed before the Hon'ble Bench under the heading for admission on 23.10.2018.

7. With the aforesaid order, this Miscellaneous Application stands disposed of.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar